

Performance of States on internal security

646. SHRI MAHENDRA MOHAN:
DR. JANARDHAN WAGHMARE:
PROF. ALKA BALRAM KSHATRIYA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has recently expressed unhappiness over the performance of several State Governments on internal security;
- (b) if so, the details thereof;
- (c) whether several State Governments are not even bothering to implement or follow the directions of the Union Government on internal security; and
- (d) if so, the details thereof and whether other strategies would be formulated to strengthen internal security in view of threat perception from terrorist organizations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) to (d) As per the Constitution, "Public Order" is a State subject, and it is primarily the responsibility of the State Governments to take action to maintain law and order in their states. However, Article 355 of the Constitution enjoins the Central Government to protect every State against external aggression and internal disturbance. In pursuance of these obligations, the Central Government reviews internal security situation in the country from time to time, by mechanisms such as DsGP Conference, CMs' Conference etc. and in the process, maintains close contact with State Governments, besides sharing information with them.

As part of an ongoing exercise several steps have been taken to strengthen security and intelligence apparatus in the country. These measures include augmenting the strength of Central Para-Military Force; amendment in the CISF Act to enable deployment of CISF in joint venture or private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; granting legal powers to DG, NSG for requisitioning aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre in the intelligence Bureau to enable it to function on 24/7 basis for real time collation and sharing of intelligence with all other intelligence and security agencies of the Central and State Governments/Union Territories; amendment in the Unlawful Activities (Prevention) Act, 1967 to strengthen the punitive measures to combat terrorism; constitution of the National Investigation Agency under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts in the Schedule; etc.

Steps have also been taken to establish secure online connectivity between Multi-Agency Centre, Subsidiary Multi-Agency Centres and State Special Branches.

Proposal to increase number of NSG centres

647. SHRI ANIL MADHAV DAVE: Will the Minister of HOME AFFAIRS be pleased to state:

Original notice of the question was received in Hindi.

(a) the details of number of regional centres of National Security Guard (NSG) proposed to be set up by Government in the country;

(b) by when such centres are likely to be set up;

(c) whether Government proposes to further increase the number of NSG centres in near future; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):

(a) and (b) The Government has established four Regional Hubs of National Security Guard (NSG) at Hyderabad, Mumbai, Chennai and Kolkata. These hubs have been operationalised on 30th June, 2009/1st July, 2009. Government has also approved setting up of two Regional Centers of National Security Guard at Kolkata and Hyderabad.

(c) and (d) There is no proposal at present to further increase the number of NSG centres.

Steps taken to prevent naxalites from entering Chhattisgarh

¶648. SHRI RUDRA NARAYAN PANY:

SHRI SHREEGOPAL VYAS:

Will the Minister of HOME AFFAIRS be pleased to refer to reply to supplementary to Starred Question 125 given in the Rajya Sabha on 25 February, 2009 wherein it had been stated that Chhattisgarh is surrounded by a number of naxal affected States and state the steps taken to prevent naxalites of these States from entering Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
The Central Government assists efforts of the State Governments to deal with naxalites in the States. These include deployment of Central paramilitary forces (CPMFs); sanction of India Reserve (IR) battalions, modernization and upgradation of the State Police and their intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF scheme); re-imbursment of security-related expenditure under the Security Related Expenditure (SRE) Scheme; assistance in training of State Police through Ministry of Defence, Central Police Organisations and Bureau of Police Research and Development; sharing of intelligence and assistance in development works through a range of schemes of different Central Ministries.

A number of steps have been taken to further strengthen the security apparatus of the State. Additional battalions of Central Para Military Forces have been provided to Chhattisgarh.

Union Home Minister held meeting of Chief Ministers of seven naxal affected States of Andhra Pradesh Bihar, Chhattisgarh, Jharkhand, Maharashtra, Orissa and West Bengal on 17.8.2009. There was consensus to launch coordinated anti-naxal operations and to focus on developmental activities.

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